गए कदमों की प्रकृति परियोजना दर परियोजना भिन्न है। सरकार द्वारा ऐसी परियोजनाओं को यथा समय शीच पूरा करने के लिए सामान्यतः उठाए गए कदमों में खन्य बातों के साथ-साथ, निम्नलिखित शामिल है:—

- कार्यक्रम कार्यान्वयन विभाग द्वारा मासिक/तिमाबी प्रबोचन प्रणाली के माध्यम से परियोजनाओं का गहन प्रबोचन ।
- प्रशासनिक मंत्रालयों द्वारा प्रगति की गहन आविधक समीता तथा परियोजना प्राधिकरणों पर परियोजना शीध पूरा करने के लिए निरंतर दबाव डालना।
- ठेका पैकेजों को शीघ खंतिम रूप देने, भूमि अधिग्रहण तथा अन्य समस्याओं को सुलझाने के लिए कार्य बल/अधिकार प्राप्त समिति का गठन करना ।
- विलम्ब को न्यूनतम करने के लिए राज्य सरकारों, उपस्कर आपूर्तिकर्त्ताओं, ठेकेद्वारों, परामर्शदाताओं तथा दूसरे संबंधित अमिकरणों के साथ संबंधित मंत्रालयों एवं परियोजना प्राधिकरणों द्वारा निकट से अनुवर्ती कार्रवाई करना ।
- सन्तर पंत्रालयीय समन्त्रय तथा अन्तः क्रिया ।
- वास्तिविक परियोजना कार्यान्वयन योजना को तैयार करने पर बल देना ।
- विशिष्ट परियोजना पर सचिवों की समिति द्वारा व्यावधिक समीक्षा करना ।

## PAPERS LAID ON THE TABLE

(The Deputy Chairman in the Chair)

Report and Accounts (1991-92) of the Super Bazar (The Cooperative Store Ltd.) New Delhi and related papers.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Super Bazar (The Cooperative Store Limited), New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the above Cooperative.
- (iii) Statement giving reasons for the delay

in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT. 4161/93].

- I. Notifications of the Ministry of Labour (Dte. General of Employment and Training).
- II. Employees' State Insurance (Genl.) (First Amendment) Regulation, 993.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR. (SHRI P. A. SANGMA): I lay on the Table

- I. A Copy each (in English and Hindi) of the following Notifications of the Ministry of Labour (Directorate General of Employment and Training), under sub-section (3) of section 37 of the Apprentices Act, 1961:—
  - G.S.R. No. 87(E), dated the 27th February, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.
  - (ii) G.S.R. No. 380(E), dated the 20th April, 1993, publishing the Apprenticeship (Second Amendment) Rules, 1993.
  - (iii) G.S.R. No. 221, dated the 1st May, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.

[Placed in library See No. LT. 4263/93]

II. A copy (in English and Hindi) of the Employees State Insurance Corporation, New Delhi, Notification No. N.-12/13/1/92-P & D, dated the 20th March, 1993, publishing the Employees' State Insurance (General) (First Amendment) Regulations, 1993, under subsection (4) of section 97 of the Employees' State Insurance Act, 1948.

[Pluced in Library. See No. LT. 4262/93]

## MESSAGES FROM THE LOK SABHA

- (I) The Constitution (Eightlieth Amendment) Bill, 1993.
- (II) The Representation of the People (Amendment) Bill, 1993.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

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"I am directed to inform you that Lok Sabha, at its sitting held on the 13th August, 1993, has adopted the following motion extending the